

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.38/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.

Petitioner : KSK Mahanadi Power Company Ltd.

Respondents : Southern Power Distribution Company of Telangana Ltd and 3 others

Date of Hearing : **12.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Sugandh Khanna, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondent, AP Discoms submitted that the present petition may be listed along with Petition No.82/MP/2021, filed by the Respondent seeking directions against the Petitioner for invocation of LC etc., without supplying power to the Respondents. This request was not opposed by the learned proxy counsel appearing for the Petitioner.

2. Based on the submissions of the parties, the Commission adjourned the hearing of this petition. The Commission directed that the present petition be listed for hearing along with Petition No.82/MP/2021. In the meanwhile, the parties are directed to complete their pleadings in both the matters, by **13.1.2023**, after serving copy to the other. No extension of time shall be granted for any reason.

3. This petition along with Petition No.82/MP/2021, shall be listed for hearing on **7.2.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

